

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE  
TRIBUNAL, KOLKATA  
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.1

**Excise Appeal No.480 of 2010**

(Arising out of Order-in-Original No.18/COMMR/CE/KOL-V/ADJN/10 dated  
25.03.2010 passed by Commissioner of Central Excise, Kolkata-V.)

**M/s. Devis Manufacturing Works**

**...Appellant**

*VERSUS*

**Commissioner of Central Excise, Kolkata-V**

**.....Respondent**

**APPEARANCE**

Shri N.K.Chowdhury, Advocate for the Appellant (s)  
Shri B.K.Singh, Authorized Representative for the Revenue

**CORAM: HON'BLE SHRI ASHOK JINDAL, MEMBER(JUDICIAL)  
HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)**

DATE OF HEARING : 19.04.2024  
DATE OF DECISION : 25.04.2024

The Appeal is allowed with consequential relief, if any. For  
order, see order of date in Excise Appeal No.479 of 2010.

Sd/

**(ASHOK JINDAL)  
MEMBER (JUDICIAL)**

Sd/

**(K. ANPAZHAKAN)  
MEMBER (TECHNICAL)**

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